



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India



संख्या जी-10/1(1)/2025-~~GA~~

दिनांक: 16-जुलाई-2026

“DEBARMENT ORDER”

Ref: (i) GeM Bid No. GEM/2025/B/6952824
(ii) GeM Contract No. GEMC-511687781019390 dated 16-Mar-2026
(iii) M/s MI2C letter dated 16-May-2026

WHEREAS, Telecom Regulatory Authority of India (TRAI) had floated a Bid No. GEM/2025/B/6952824 on 12th December, 2025 for engagement of an agency who may deployed the required number of manpower in TRAI office stationed at (4th to 7th Floors) Tower-F, World Trade Centre, Nauroji Nagar, New Delhi – 110029.

WHEREAS after completion of the prescribed procurement process on the GeM Portal, M/s MI2C Business Enterprises Private Limited, UGF, 8/40, South Patel Nagar, New Delhi – 110008 emerged as the L-1 bidder. Accordingly, GeM Contract No. GEMC-511687781019390 dated 16 March 2026 was generated and awarded to the firm. It is evident from the records that M/s MI2C Business Enterprises Private Limited had formally accepted the contract on the GeM Portal on 16 March 2026 at 11:22:16 hrs.

AND WHEREAS, M/s MI2C Business Enterprises Private Limited, vide its letter dated 16 May 2026, informed TRAI that due to financial constraints, it was unable to furnish the requisite Performance Bank Guarantee (PBG) and, therefore, would not be in a position to commence the services from 1 June 2026 as stipulated under the contract. It is noteworthy that within barely two months of accepting the contract, the vendor expressed its inability to furnish the mandatory e-PBG on account of financial constraints and consequently failed to commence the services from 1 June 2026

THEREAFTER, TRAI reported the matter as an incident on the GeM Portal on 18 May 2026 (Incident No. 2397871) but bidder fails to reply / respond hence matter was further escalated on 26 May 2026. Subsequently GeM issued show cause to bidder on 26 May 2026, on which bidder submitted its reply vide its letter dated 26 May 2026 reiterating the same reasons that had earlier been conveyed to TRAI on 16 May 2026.

Reasons cited by the vendor found neither convincing nor acceptable. The firm ought to have assessed its financial capability before participating in the bidding process. Further, if it was facing financial liquidity issues, it should not have accepted the contract. Due to the vendor's failure to honour its contractual obligations, TRAI has suffered loss of valuable time and administrative effort and is now facing significant challenges in managing its day-to-day manpower requirements and ensuring continuity of essential services.

स्वीकार्य पाठक
16.7.26

अगले पृष्ठ पर जारी

Besides above GeM Admin sent afresh show cause notice to vendor on 30 June 2026 (Incident No. 2413693) and since no reply has so far been submitted GeM on 11 July, 2016 review the matter and take decision as per debarment letter and GeM incident management policy.

NOW THEREFORE, in light of the aforesaid facts and circumstances, it is established that M/s MI2C Business Enterprises Private Limited failed to fulfil its contractual obligations resulting losses and operational disruptions caused by the negligence and contractual default of the vendor, M/s MI2C Business Enterprises Private Limited is hereby declared as "Defaulter" and debarred for a period of 2 (two) years from the date of issue of this order from participating in any future Bid/Tender undertaken by the TRAI.

It is further ordered that this order of debarment is issued without prejudice to any other rights or remedies available to the Authority under the Contract Agreement and/or applicable law.

This issues with the approval of the Secretary, TRAI.

सुधाकर पाठक
16.07.2026
(सुधाकर पाठक)

वरिष्ठ अनुसंधान अधिकारी (सामान्य प्रशासन)

To: The Director
M/s. MI2C Business Enterprises Private Limited
UGF, 8/40, South Patel Nagar,
New Delhi – 110008

Copy to: Dy. Advisor (IT), TRAI – with a request to upload the order in TRAI official website for information of all.